

(2021) 01 SHI CK 0104
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 164 Of 2021

Shashi Kumar & Others

APPELLANT

Vs

State Of H.P. & Others

RESPONDENT

Date of Decision : 06-01-2021

Acts Referred:

Citation : (2021) 01 SHI CK 0104

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : Vishwa Bhushan, Ashok Sharma, Ritta

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. The petitioners, who are working as teachers, have come up before this Court seeking a direction to the respondents to release revised pay scale to

them for the period of their initial appointments and further revision from time to time with consequential benefits and arrears accrued thereon along

with interest.

2. Notice. Mr. Adarsh Sharma, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents.

3. In view of the nature of the order, we propose to pass, no response is required from the respondents.

4. Consequently, this petition is disposed of with liberty to the petitioners to make representation to the second respondent, in accordance with law,

mentioning therein their grievances, within two weeks. On receipt of such representation, the concerned respondent shall decide the same, in

accordance with law, within two months. Pending application(s), if any, are

closed.